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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 15.9.2000

OA 588/90

Gyan Ravi Ojwani, UDC in the O/o Regional Provident Fund Commissioner, Rajasthan, Jaipur.

... Applicant

v/s.

- 1. Union of India through Central Provident Fund Commissioner, Mayur Bhawan, Cannaught Place, New Delhi.
- Regional Provident Fund Commissioner, Nidhi Bhawan,
 Jyoti Nagar, Jaipur.
- Shri S.B.Nainawat, UDC
- 4. Shri Ashok Kumar Yadav, UDC
- 5. Shri Gyarsi Lal, UDC
- 6. Shri Mangi Lal, UDC

C/o Office of Regional Provident Fund Commissioner, Rajasthan, Jaipur.

... Respondents

2. OA 664/94

Bhanwar Lal & Verma s/o Shri Ram Pal r/o 55/28, Rajat Path, Mansarovar, Jaipur.

... Applicant

V/s.

- Union of India through Central Provident Fund Commissioner, Mayur Bhawan, Cannaught Circus, New Delhi.
- Regional Provident Fund Commissioner, Nidhi Bhawan,
 Jyoti Nagar, Jaipur.
- 3. Shri S.B.Nainawat, Enforcement Officer, C/o the Enforcement Officer, Alwar.
- 4. ShriAshok Kumar Yadav, Accounts Officer



5. Shri Gyarsi Lal, Head Clerk

Respondents No.4 & 5 through Regional Provident Fund Commissioner, Nidhi Bhawan, Jyoti Nagar, Jaipur.

... Respondents

CORAM:

HON'BLE MR.JUSTICE B.S.RAIMOTE, VICE CHAIRMAN HON'BLE MR.H.P.NAWANI, ADMINISTRATIVE MEMBER

For the Applicants

... Mr . Manish Bhandari

For Official Respondents

... Mr.Gaurav Jain, proxy counsel for Mr.N.K.Jain

For Private Respondents

... None

ORDER

PER HON BEE MR JUSTICE B.S.RAIKOTE, VICE CHAIRMAN

These two applications involve common questions we of facts and law and hence throws propose to dispose of both by this common order.

2. OA 528/90 is filed by one Gyan Ravi Ojwani Challenging the provisional seniority list of the UDC dated 8.8.90 wide Annexure A/1 contending that he would be senior to the private respondents since he passed the typing test earlier than the private respondents. He stated that he passed the typing test on 11.7.78, whereas the private respondent No.3 namely S.B.Nainawat passed the typing test on 25.1.81 and private respondent No.4 Ashok Kumar Yadav and private respondent No.5 Gyarsi Lal





they were did not pass the typing test, and weempted from passing the typing test in the year 1990. Likewise private respondent No.6 Mangi Lal also was exempted from passing the typing test in the year 1990. In short it is his case that since the applicant passed the typing test earlier than the private respondents, he was entitled to be confirmed earlier than the private respondents and accordingly on the basis of the said confirmation the applicant would be senior we to the private as such respondents on the post of LDC and Axxxxxxxxxxxxxxxx the provisional seniority list of the UDC impugned vide for not following this principle Annexure A/1 dated 8.8.90 would be illegal. His case is that since he was senior to the private respondents on the post of LDC, showing him as junior to the private respondents in the provisional seniority list of UDC is illegal.

2. OA 664/94 is filed by Bhanwar Lal Verma seeking axx quashing of the seniority list of the LDCs with a further declaration that he is senior to the private respondents on the post of LDC. He also sought quashing of the order dated 16.11.94 (Annexure A/1) contending

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that the applicant was entitled for confirmation on the of the LDC from the date he passed the typing test and on the basis of such confirmation, as on the date of passing of the typing test, he would be senior to the private respondents. The applicant also prayed for other consequential reliefs. The private respondents in this application are the same private respondents who are the private respondents in OA 588/90 and they are S/Shri S.B.Nainawat, Ashok Kumar Yadav and Gyarsi Lal i.e. private respondents No.3, 4 and 5 respectively, in this application. In this xx case also, the specific case of the applicant is that since he passed the typing test earlier than the private respondents, the applicant should be taken as confirmed earlier to the private respondents and on that basis he would be senior to the private respondents on the post of IDC. He stated that he passed the typing test on 30.11.78 and the private respondent No.3 passed the typing test on 25.1.84, whereas private respondents No.4 and 5 did not pass the typing test and they were exempted from passing the typing test in the year 1990. His case is that since he passed the typing test in the year 1978, much earlier to respondents No.3, 4 and 5, he should be taken as how to confirmed earlier to



date back to the date on which he passed the typing test in the year 1979. Thus, he become was senior, on the post of LDC, and if that is so, the seniority list pertaining to the LDCs is liable to be quashed. The applicant also prayed for quashing of annexure A/1 dated 16.11.94 since his objections for considering him as senior to the private respondents onthe post of LDC were rejected by the department. He also stated that the order Annexure A/1 is also illegal since/passing of the typing test and confirmation arising therefrom is not considered. Therefore, Annexure A/1 is liable to be set aside.

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4. From the pleadings raised in both the cases, the common ground appears to be that the applicants being senior to the private respondents, they should not have been treated as junior on the post of LDC. In substance, the applicants in boths the applications intend to challenge the final seniority list of LDCs dated 17.8.81 filed at Annexure A/6 in CA 664/94. Their further case is that as a consequence of setting aside the seniority

list of IDCs of the year 1981, their later seniority vis-a-vis private respondents should be worked out in the provisional seniority list of the UDCs. We note that in OA 588/90 the applicant did not challenge the seniority list of the IDCs dated 17.8.81, whereas in OA 664/94 the applicant prayed for quashing of the seniority list of the IDCs without referring to Annexure A/6 dated 17.8.81.

So By filing reply the respondents have denied the case of the applicant in both the applications. The substance of the reply statement filed in both the cases by the respondents is that the applicants' relief in relation to the rma challenge of the semiority list of LDCs of the year 1981 is barred by time. They have also stated that passing of the typing test for the purpose of confirmation was not the requirement of any law, and the applicants have not produced any rule in support of their allegation. The respondents have also stated that confirmation is not the criteria for determining the seniority. They have also stated that passing of typing test is not a pre-condition for promotion and for

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regularisation on the higher post i.e. on the post of It is further stated by the respondents that on the basis of seniority list of the LDCs dated 17.8.81 the applicants in both the cases were junior to the private respondents and that seniority list the applicants in time / The respondents have also stated have not challenged/ that the length of service was on the post was taken into consideration and as such there is no violation of any law declared x by this Tribunal or even by the Supreme Court of India. In fact in earlier occasion the applicant Bhanwar Lal Verma filed OA 341/87, in which he challenged the provisional seniority lists of UDCs as on 1.1.89 vide order dated 26.6.90 inviting objections. In that application also, the applicant did not challenge the seniority list of the LDCs of the year 1981. On the basis of the interse seniority of the appliant and the respondents on the post of LDC they were considered for promotion to the post of IDC earlier on ad hoc basis and thev on 5.4.83. On the basis of their relative seniority in the lower cadre and on the basis of their promotion to

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the next higher post of UDC, the said provisional seniority prepared. list/dated 8.8.90 has been/shouldengedobyoixxxxxxxxddiaattoday CANDON AND A CONTROL OF THE PROPERTY OF THE PR appearing for the respondents also stated that the applicant in OA 664/94 has not challenged the provisional seniority list of the UDCs dated 8.8.90. It is further stated that keeping in view the objections of the applicant and others a draft seniority list-of the UDCs was prepared on 17.11.94. The respondents have also stated that keeping in view the correct position of law they have rejected the representation filed by the applicant in OA 664/94 vide Annexure A/1 and they have contended that there is provisional no illegality or irregularity in the impugned /seniority lists of either dated 8.8.90 (challenged in OA 588/90) or dated 17.11.94 (impliedly challenged in OA 664/94) on the basis of Annexure A/1. The respondents in substance contended that there is not merit in these applications and both the applications are liable to be dismissed.

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6. Heard the learned counsel for the parties. On the basis of the pleadings of both the cases, we find that



bothm the applicants are ultimately aggrieved by the final seniority list of the LDCs dated 17.8.81 (Annexure A/6 in OA 664/94). In the said seniority list of the year 1921, the private respondents are shown at \$1.No.63, 64 and 67, whereas the applicant Bhanwar Lal Verma (OA 664/94) is shown at Sl.No.68 and the applicant in OA 583/90, Gyan Ravi Ojwani, is shown at \$1.No.70. this seniority list, the applicants definitely would be juniors to the private respondents as per the ranking Therefore, assigned to them in the seniority list. Askathe both . the applications ******* filed in the year 1990 and 1994 respectively, wheekxxxhodan would be hopelessly time for challenging 1981 seniority of LDC cadre. barred/ The settled position of the year 1981 cannot be unsettled by accepting time barred applications. Therefore, so far as the final seniority list of the LDCs dated 17.8.81 (Annexure A/6 in OA 664/94) is concerned, both these applications are liable to be dismissed as barred by time.

7. However, the contention of the applicants is that the applicants in both these applications have passed the typing test earlier to the private respondents, thesefore, the applicants should be confirmed first than



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the private respondents on the post of LDC and if the date of confirmation is taken into account, the applicants would be senior to the private respondents. Their further contention is that the applicant in OA 664/94 was appointed as LDC on 14.3.77, whereas the private respondents Shri S.B.Nainawat was appointed on 23.3.77 and Shri Ashok Kumar Yadav was appointed on 15.3.77 and they would be junior to the applicant in OA 664/94. As against this argument, the contention of the learned counsel for the respondents xxxxxxx was that these dates are only the dates of their joining to the post in a question, whereas the applicant and private respondents were appointed on the basis of a selection and the ranking of the relative merit was the basis in assigning the seniority in the final seniority list of the IDCs dated 17.8.21. Therefore, only/the basis of the dates of actual joining, the applicant cannot claim seniority time. when all of them joined in the permitted/ over the private respondents / In other words, according to the panel position, the private respondents, yxxxxxx were senior to the applicant, and the same is reflected in the seniority list of the LDCsm dated 17.8.81, and as such there is no illegality in showing gh the applicant



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junior to the private respondents. The learned counsel for the respondents contended that keeping in view the rule position only Annexure A/1 was issued to the applicant in OA 664/94. The respondents have also stated that on a similar representation wkwwwww made by the applicant a similar in OA 588/90/xxxxxx endorsement was also given to him vide Annexure A/2 in that application. The learned counsel for the respondents invited our attention to the contents xlof Annexure A/1 and Annexure A/2 notice. respectively. We xxxxx that Annexure A/1 gives detail reasons and we think it appropriate to consider the validity of AnnexureA/1 and our reasonings ultimately in upholding Annexure A/1 would also be the same for upholding Annexure A/2.

8. It is stated in Annexure A/1 that the applicant and Shri Mainawat were appointed on the post of LDC by a common order dated 14.4.77 vide Annexure A/2 in OA 664/94. In Annexure A/2, name of the applicant Bhanwar Lal Verma is whom shown at Sl.No.8, whereas the name of private respondent Shri Nainawat is shown at Sl.No.3 and thus onthe basis of such initial appointment respondent No.3 was senior to the applicant and the



applicant was junior to Shri Nainawat. Annexure A/1 also states that promotion to the post of UDC has been given to respondent No.3 and the applicant from a common It is further date on the basis of a common order. Z xxxxxxxxxxxxxxxxx XXXXXXXXX stated that ppassing of the typing test is essential only for the purpose of confirmation and grade increment and so far as the question of promotion and seniority is concerned, the same is being done on the basis of length of service in the cadre of LDC in confirmity with the judgement of the Hon'ble Supreme Court in SLP No.7274/87. They have also stated that the opinion of the General Provident Fund Commissioner dated 27.4.88 ** to the effect that the applicant was confirmed earlier to Shri Mainawat on me the post of LDC, therefore, the applicant would be senior to Shri Nainawat on the post of LDC would not rule reflect the correct/waxxx position and accordingly the representation filed by the applicant was dismissed In fact / we have /xxxxxxx by order ma at Annexure A/1. above, the same is reiterated in the reply filed by the respondents. Therefore, a short point for our





consideration would be what would be the effect of passing of the typing test for the purpose of fixing the seniority in the post of LDC. As far as the department is concerned, they have clarified that passing of the typing test wexx would be relevant and essential only for the purpose of confirmation and grade increment and it has nothing to do with the fixing of seniority for the purpose of promotion to the post of UDC. The learned counsel for the applicant also has not brought makes to our notice any rule which/Autaxningshingsfashyaf as a pre condition for assigning seniority. passing of the typing test / Even the respondents also have not brought to our notice any rule which provides that the passing of the typing test would be relevant for the purpose of confirmation and grade increment. However, the learned counsel for the applicant relied upon Regulation No.5 of the Recruitment Rules for the post of UDC. We think it appropriate to extract the under :same as

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"5. Direct Pacruits: Notwithstanding the provisions of para 4 above, the relative seniority of all direct recruits shall be determined by the order of merit in which they are selected for such appointment, on the recommendations of the Union Public





Service Commission or other selecting authority, persons appointed as a result of an earlier selection being senior to those appointed as a result of subsequent selections.

Provided that where persons recruited initially on a temporary basis are confirmed subsequently in an order different from the order of merit indicated at the time of their appointment, seniority shall follow the order of confirmation and not the original order of merit."

From the reading of the above rule it is clear thatthis rule would not apply to the facts of this case and it is intended only to determine seniority of the direct recruits on the basis of the recommendations of the UPSC or other selecting authority. The proviso relied upon by the applicant is only related to certain persons recruited initially ontemporary basis and if they are confirmed subsequently in an order different from the order of merit indicated sixthe appointment order, seniority shall follow the order of confirmation and winking not the Even otherwise as original order of merit. Zeewe have already stated above that the final seniority list of the LDCs dated 17.8.81 has become final and the same cannot be reviewed and More over reconsidered on the basis of this rule now quoted. This rule does not speak of passing of anytyping test for the post purpose of either confirmation or for the purpose

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of seniority. From this it is further follows that typing test is not a relevant factor for them purpose of seniority and for further promotion to the post of UDC.

provide that provide that provide said rules 50% by direct recruitment and 50% by promotion and so far as the 50% meant for promotional quota is concerned, item-8 of the said regulations reads as under:-

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"Promotion of Lower Division Clerks including Stenotypists, Telephone or Telex Operators in Regional Office on a regional basis on the basis of seniority subject to the rejection of the unfit."

From the reading of the above ruling it is clear that

for the purpose ofpromotion of the 50% quota meant for

the promotees, it would be on the basis of seniority

subject to the rejection of the unit. Passing of the

typing test is not made one of the criteria. The sole

oxi criteria is either seniority or rejection on the basis

of the unfit. Therefore, the argument of the learned

counsel for the applicant in both the cases that since

the applicants passed the typing test they xhallxion should

be y treated as confirmed earlier to the private respondents





without who passed later or in whose case passing of later, the typing test was exempted has no legs to stand, as long as he seniority list of LDCs of the year 1931 is concerned, the same has become final. We do not see any reason to appreciate the contention of the applicant mak to upset 1981 seniority list of the LDCs. The fact 664/94 also remains that the applicant in OA/1888 also filed found earlier OA (OA 341/87) and in that OA also we / xxxx from the records that the final seniority list of 1981 was not challenged and what was challenged was only the provisional seniority list of the UDCs. Moreover, the consistant law of the Hon'ble Supreme Court is that a settled position should not be unsettled after a lapse of considerable time. The seniority list of the year 1981 has held the field for almost more two decades and the applyiment applications are perse barred by time. Therefore, the prayer of the applicants that the seniority list of the year 1981 should be quashed is liable to It is not in zxi dispute that the applicants be rejected. and the private respondents were earlier promoted by the common order as UDC and they were regularised by

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the common order as UDC vide order dated 5.4.83. in their regularisation order dated 5.4.83 we find that the applicants are junior to the private respondents. Even this order dated 5.4.83 the applicants have not challenged. As contended by the respondents, the applicants' seniority in the UDC is fixed on the basis of their relative ranking in the seniority list of IDCs of the year 1981 and they are regularised in the UDC vide order dated 5.4.83 and accordingly there Winnexpression market by the continuous states and accordingly the continuous states are states as a second states and accordingly the continuous states are states as a second state are states are states as a second state are states are states as a second states are states as a second states are states are states as a second states ar is fixed in the provisional seniority list of UDC. position/ In the circumstances, we do not find any merits in the applications. However, the learned counsel for the applicant relied upon 1990 (1) ATC 212 and 1999 (2) SCC (LGS) 1460 contending that the applicants' services on ad hoc basis should have been considered for the purpose of fixing seniority onthe post of LDC in has no foundation and it the seniority list of the year 1981/would marit only rejection, because that seniority list of the LDC of the year 1981 has become final, as we have already discussed above .

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10. For the reasons, we do not find any merit in

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both the applications. Accordingly, we pass the order as under :-

OA No.588/90 and OA No.664/94 are hereby dismissed but in the circumstances without costs.

(N.P.NAWAMI) MEMBER (A)

(BUS RAIKOTE)

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